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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

29.11.2012

CP 39/2012 (OA No. 218/2011)

None present for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

Heard. The Contempt Petition is dismissed by a separate order.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

CONTEMPT PETITION NO. 39/2012
IN
ORIGINAL APPLICATION No. 218/2011

Jaipur, the 29th day of November, 2012

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

K.K. Verma son of Shri R.P. Verma aged about 61 years, resident of C/o K.L. Meena, Bungalow No. 356, Freezer Road, Vinayak Apartment, Ajmer. Retired from the post of Dy. C.E.E. (MOD) Workshop, NWR, Ajmer.

... Applicant

(By Advocate : -----)

Versus

1. Shri V.K. Gupta, Secretary, Railway Board, Rail Bhawan, New Delhi.

... Respondent

(By Advocate : Mr. V.S. Gurjar)

ORDER (ORAL)

We have perused the reply filed by the respondents in which it has been stated that MA No. 213/2012 in OA No. 218/2011, filed by the respondents, has been allowed by this Tribunal vide its order dated 14.08.2012 and extended five months' time to comply with the order dated 01.06.2012 passed in OA No. 218/2012. In view of this fact, the respondents have still time to comply with the order of this Tribunal dated 01.06.2012 by 14.01.2013.



2. In view of this fact, this Contempt Petition is premature and it should be dismissed as having been premature. However, the applicant is at liberty to move fresh Contempt Petition if the order passed by this Tribunal dated 01.06.2012 is not complied with in true & letter spirit after the expiry time.

3. With these observations, the Contempt Petition stands dismissed. Notice issued to the respondent is hereby discharged.

Anil Kumar
(Anil Kumar)
Member (A)

K.S.Rathore
(Justice K.S.Rathore)
Member (J)

AHQ